- Any other functions as it may consider necessary for the promotion of child rights.
- The Commission may summon and enforce the attendance of any person and examine him on oath.
- Recommending to the concerned Government or authority the initiation of proceedings for prosecution or such other action as deem fit against the concerned person(s).
- Recommending to the concerned Government or authority for the grant of such interim relief to the victim or the members of his family as the Commission consider necessary.

Private Placement Agencies in Andhra Pradesh

- 1747. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
 - (a) the details of Private Placement Agencies in Andhra Pradesh;
- (b) whether it is true that private placement agencies are located primarily in the cities;
- (c) whether the Ministry has issued any guidelines for regulation of the functioning of the private placement agencies; and
 - (d) if so, the details of the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) There are about 133 Private placement Agencies in Andhra Pradesh.

- (b) Yes, Sir
- (c) and (d) To safeguard the interests of job-seekers, Ministry of Labour & Employment have issued guidelines to all the State Governments/Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies, as per local needs.

Medical facilities for farmers and agricultural labourers

- 1748. SHRI C. RAMACHANDRAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the details of farmers and agricultural labourers in the State of Andhra Pradesh;